

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [M/S S. NANDA INDUSTRIES PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s S. Nanda Industries Private Limited
2.	Date of incorporation of corporate debtor	02/02/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U17117PB1994PTC014189
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Vill Bajra Rahon Road, Ludhiana PB-141007
6.	Insolvency commencement date in respect of corporate debtor	18/11/2021(copy of order uploaded on www.ibbi.gov.in by NCLT on 22/11/2021)
7.	Estimated date of closure of insolvency resolution process	17/05/2022 (being 180 th day from the insolvency commencement of date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pawan Sharma, IBBI/IPA-002/IP-N00772/201-2020/12463
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: SOHO 332, 3 rd Floor, Block A, CCC, Zirakpur, Punjab, India. Email Id: Pawansharmairp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SOHO 332, 3 rd Floor, Block A, CCC, Zirakpur Punjab India. snandaindustriescirp@gmail.com
11.	Last date for submission of claims	06/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s S. Nanda Industries Private Limited on 18/11/2021(copy of order uploaded on 22/11/2021). The creditors of M/s S. Nanda Industries Private Limited are hereby called upon to submit their claims with proof on or before 06/12/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23/11/2021

Place: Zirakpur


Interim Resolution Professional
 IBBI/IPA-002/IP-N00772/201-2020/12463